

been received from the Government of Nepal for any increase in this subvention.

Press Trust of India

1183. Shri Ajit Singh Sarhadi: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether Indian Federation of Working Journalists has approached the Centre for converting the Press Trust of India into Public Corporation; and

(b) if so, the reaction of the Government of India thereon?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Government have received a copy of the resolution passed by the Annual Conference *inter alia*, emphasised the urgency of Working Journalists held in the last week of May at Trivandrum which, *inter alia*, emphasised the urgency of converting the Press Trust of India into a Public Corporation.

(b) This is a matter which is primarily the concern of the shareholders of the Press Trust of India. Legally, Government cannot convert the Press Trust of India into a public Corporation.

Export of Non-Traditional Items

1184. Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that two key members of President Nasser's cabinet visited India with a view to promote the exports of non-traditional items; and

(b) if so, the outcome of their visit to India?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) No, Sir.

(b) Does not arise.

Krishna Menon Committee on State Undertakings

1185. { Shri T. B. Vittal Rao:
Shri Ram Krishan Gupta:
Shri Rajendra Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether any decision has been taken regarding the recommendation of the Krishna Menon Committee on State Undertakings for an 'inbred' board of management composed of directors drawn entirely from within an undertaking; and

(b) if so, what is the decision of Government?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The entire report and all the recommendations of the Krishna Menon Committee are under the consideration of Government.

Companies (Amendment) Act, 1960

1186. Shri Damani: Will the Minister of Commerce and Industry be pleased to state the number of Companies which have approached the Registrars of Companies for extension of time for holding Annual General Meetings, since they could not hold the Annual General Meeting within six months as required under Section 210 as amended by the Companies (Amendment) Act, 1960 and the number of cases in which the extension requested has been refused?

The Minister for Commerce (Shri Kanungo): Upto 30-6-1961, 2854 companies approached the Registrars of Companies for extension of time for holding Annual General Meetings since they could not hold these meetings within six months of the close of their financial years as required under Section 210 of the Companies Act, 1960, as amended by the Companies (Amendment) Act, 1960, and such requests were refused in 201 cases.